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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH,
JAIPUR.

Date of Decision: July 8, 1993.

QA 147/93

P.K. SAXENA ... APPLICANT.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON. MR. O.P. SHARMA, ADMINISTRATIVE MEMBER.

For the Applicant ... SHRI P.V. CALIA.

For the Respondents ... SHRI MANISH BHANDARI.

PER HON. MR. O.P. SHARMA, ADMINISTRATIVE MEMBER.

Heard the learned counsel for the parties. The applicant has filed this application praying that the transfer of the applicant made from the post of Head Luggage Clerk to that of Head Booking Clerk may be cancelled. It has been stated that only the DRM, Kota Division, under whose jurisdiction Agra Railway Station falls, is empowered to make such transfers. The transfer has also been assailed on other grounds, mentioned in the application.

2. This is not a case of the transfer in the normal sense of the word. What has been done is that the applicant has been shifted from one seat to another at the same Railway Station. The learned counsel for the applicant concedes that there is no change in the pay, seniority or promotion prospects of the applicant. In several other similar matters pertaining to the Agra Railway Station, ^{registered} as QA 50/93 & QA 79/93 decided on 23.6.93, we have already taken the view that these

transfers did not call for any interference.

3. The OA stands ~~disposed of according to~~ ^{settled dismissed}, with no order as to costs.

(O.P. SHARMA)
MEMBER (A)